

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Miscellaneous Jurisdiction)

A.B.A. No. 3109 of 2020

1. Arun Kumar @ Arun Prasad Seth
2. Neelam Devi @ Neelam Seth
3. Umang Kumar @ Umang Kumar Seth

..... Petitioners

Versus

The State of Jharkhand

.....Opposite Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO

Through:- Video Conferencing

For the Petitioners : Mr. R.S. Mazumdar, Sr. Advocate
Ms. Madhulika Dasgupta, Advocate
For the State : M/s Srabani Sanyal, A.P.P.
For the Informant : Mr. Nikhil Ranjan, Advocate

02/Dated: 09/09/2020

Heard, learned Sr. counsel for the petitioners, Mr. R.S. Mazumdar assisted by learned counsel, Ms. Madhulika Dasgupta and learned counsel for the informant, Mr. Nikhil Ranjan as well as learned counsel for the State.

Learned counsel for the petitioners has submitted that petitioners are apprehending their arrest in connection with Deoghar Town P.S. Case No.76 of 2020, for the offence registered under Sections 323, 307, 342, 377, 379, 384, 406, 498A, 504 and 34 IPC and Section 3/4 of Dowry Prohibition Act, 1961.

Learned Sr. counsel for the petitioners has submitted that these three petitioners are father-in-law, mother-in-law and younger brother-in-law of the complainant/informant.

Learned Sr. counsel for the petitioners has further submitted that complainant/informant, Suruchi Bhadani has alleged that her marriage was solemnized on 07.07.2019 and only after two months of marriage she was brutally assaulted as alleged in the written report.

Learned Sr. counsel for the petitioners has further submitted that co-accused/husband has preferred anticipatory bail application vide A.B.A. No. 3245 of 2020 in which co-ordinate Bench of this Court has issued notice to the complainant/informant and granted interim protection in terms of order dated 21.08.2020, as such, petitioners may also be granted interim protection.

Learned counsel for the State assisted by the learned counsel for the informant have not disputed the factual aspect of the matter.

Considering the rival submission of the parties, list this case along with A.B.A. No. 3245 of 2020.

O.P. No.2 may file counter-affidavit, if so desire.

In the meantime, no coercive steps shall be taken against the petitioners/
not to arrest the petitioners in connection with Deoghar Town P.S. Case No.76
of 2020 pending in the court of learned Chief Judicial Magistrate, Deoghar.

(Kailash Prasad Deo, J.)